

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order Dt.20.3.2002

Copies of order dt.20/3/02  
deserve to the Counsel  
for both side.

*KMP*  
S.O.

*W*  
22/3/02

While disposing of this Original Application on 5.3.2002, a direction was given to cancel the allotment made in favour of the Respondent No.4 and allot the same in favour of the Applicant. If, however, any other quarters befitting for the applicant is available/vacant the same may be allotted in favour of the Applicant without disturbing the Respondent No.4.

Learned counsel for the applicant filed an M.A. for a direction to implement the order dt. 5.3.2002 within a stipulated time as there was ~~time~~ no time ~~fixes~~ fixed for implementation of order dt.5.3.2002 while disposing of the Original Application.

Heard learned counsel for the applicant and Shri D.N.Misra, learned stdt.counsel for the Railways on M.A. After hearing the counsel for both sides it is directed that order dt.5.3.2002 be implemented within one month from the date of receipt of copy of this order. M.A.195/2002 is disposed of accordingly.

Copies of this order be handed over to learned counsel for both sides.

*Yael*  
MEMBER (JUDL)